

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

CAT /J/11

O.A./T.A. No. 1300/87 198

Dinesh Singh

Applicant(s)

Versus

Union of India

Respondent(s)

Sr. No.	Date	Orders	
15/10/87	Hon. S. Lohia, V.C. Hon. D. S. Misra, AM	For orders see order of date in T.A. 113 of 1987.	Office Refd W.L. No. 2336/87 transferred to the original Allotment Officer and will be finally disposed of as soon as possible but not later than 15.11.87.
23.11.1987	Hon. D. S. Misra, AM Hon. G. S. Sharma, JM	One Trilochan Singh has moved an application in this case for being impleaded as a petitioner. This writ petition was filed on 4.4.1984 for quashing the result of 809 candidates declared by the Railway Service Commission on 20.2.1984 and for the declaration of a proper result. It is alleged on behalf of the applicant that he has a running cause of action and as such, we should allow him to prosecute this writ petition. The application is opposed on behalf of the respondents. We have carefully considered over the matter. In our opinion, the cause of action for filing this writ petition is not a running cause of action and if a fresh petition is filed by the applicant, it will be barred by limitation prescribed by Section 21 of the Administrative Tribunals Act. The cause shown for impleading the applicant at this late stage is not sufficient. The application is accordingly rejected.	3 AM 15/11/87 K.K. Sharma for applicant 15/11/87

Member (A)

Member (J)

Dated 23.11.1987
kkb